

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

C.A.No. 88/97

Sri K. Hazarika, Applicant (S)

- Versus -

..... Union of India & Ors Respondant (S)

Mr. N. Dutta, Mr. U. Bhupam, Advocate for Applicant (S)

Mr. S. Ali, Sr. C.G.S.C., Advocate for Respondant (S)

Office Notes Date Courts' Orders

This application is in
form and within time
C. of Rs 50/-
deposited vide
T.P.O.D. No 49446, 49448,
Dated 6/5/97
B4-205-4-97

D.P. Registrar. 28/4
2014/97

1.5.97

Heard Mr N. Dutta, learned couns-
el appearing on behalf of the
applicant and Mr G. Sarma, learned
Addl.C.G.S.C for the respondents.

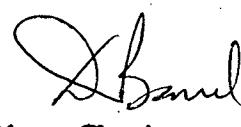
Application is admitted.

Mr Dutta prays for an interim
order of stay insofar as the
applicant is concerned. We have
heard Mr Dutta at some length on
the interim prayer. Mr G. Sarma
opposed the prayer. He needs some
more instruction to place and for
that purpose he prays for 10 days
time. Prayer allowed.

List on 12.5.97 for written
statement and further orders.

Meantime, the operation of the
impugned orders No.D.A.Cell/36
dated 7.5.93 and No.D.A.Cell/246
dated 3.3.97/11.3.97 insofar the
applicant is concerned shall remain
suspended.

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Member


Vice-Chairman

pg

Notice has been
received on 5.5.97
as issued to the
Respondent No. 1-6
vide D. No 1638/43
8.5.97.

9-5-97.

No written statement has
been submitted.
None not yet filed. 9/1/5

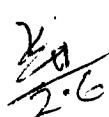
12.5.97 Mr G.Sarma, learned Addl.C.G.S.C
prays for further two weeks time to
receive instruction. Mr U.Bhuyan, learned
counsel for the applicant does not
oppose the same. In view of the above
we grant two weeks time to receive
instruction.

List on 4.6.97 for written state-
ment and further orders.

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Member


Vice-Chairman

2/ Written statement
filed on behalf of
the respondent No. pg
1, 2 & 3. at page 44 3.6.97
to 103.


2.6

On behalf of Mr N.Dutta, learned
counsel for the applicant it is prayed
that 10 days time may be allowed for
filing the rejoinder. Prayer allowed.

List on 18.6.97 for further orders.

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Member


Vice-Chairman

pg

19-6-97

Issue notice to show cause why the
application should not be admitted.

We have heard Mr.U.Bhuyan learned
counsel for the applicant and Mr.G.Sarma
Addl.C.G.S.C for the respondents. Mr.G.
Sarma receives notice.

List for orders on 8-7-97 for
objection if any.

Heard Mr.U.Bhuyan learned counse
appearing on behalf of the applicant
on the prayer of interim order. Mr.U.Bhuyan
does not have any instructions.

Therefore, he is not in a position for
his submission.



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19-6-97

Issue notice to show cause why the application should not be admitted. We have heard Mr.U.Bhuyan learned counsel for the applicant and Mr.G. Sarma Addl.C.G.S.C. for the respondents. Mr.G.Sarma receives notice.

23.6.97

Copy of order dtd. 19.6.97 issued to the concerned parties and 23.6.97.

Bom

Heard Mr.U.Bhuyan learned counsel appearing on behalf of the applicant on the prayer of interim order.

Heard also Mr.G.Sarma. He does not have any instructions. Therefore, he is not in a position to submit. On hearing the counsel we stay the operation of order(Annexure 2)dated.

13-5-97 issued by the Executive Engineer, Bomdila, Arunachal Pradesh, until further order.

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Member

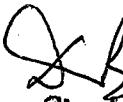

Vice-Chairman

8-7-97

On the prayer of Mr.S.Ali, learned Sr.C.G.S.C. case is adjourned till 14-7-97 for orders.

Interim order shall continue.

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Member


Vice-Chairman

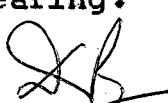
11.7.97

Copy of order dtd 8.7.97 issued to the concerned parties on 11.7.97.

1m
9/7

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Member

written statement has been filed. List on 5.11.97 for hearing.


Vice-Chairman

Bo w/s hs am 6/0 pg
15/8

29/6

1.9.97

Mr U. Bhuyan, learned counsel for the applicant submits that the applicant does not want to press this application. Accordingly he prays that he may be allowed to withdraw the application. Mr G. Sarma, learned Addl. C.G.S.C., for respondent Nos.1 and 2 and Mr G.K. Bhattacharyya, learned counsel for the other respondents have no objection for withdrawal.

Accordingly the application is dismissed on withdrawal.

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Member


Vice-Chairman

9.9.97
Copy of the order
has been sent to the
D/Secy. for issuing an
order to the parties
alongwith the L/Adm.
of the order vide NO.

from 2997 to 3001
dated 11-9-97.

nkm

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